

whether any constitutional amendment will be brought forward or any directive through the Governor will be issued. Even the Central Government takes action through the Governor to dismiss the elected Chief Ministers as well as the legislatures. In such a situation, why don't they issue a directive to the U. P. Government through the Governor to change this kind of rules and regulations of the U. P. Assembly and to transact business in such a manner that it will protect the interests of the minorities?

SHRI VIDYA CHARAN SHUKLA : Sir, whatever action we want to take in this respect or whatever action we have taken in this respect has already been indicated in my earlier answers. So, I do not think there is any answer called for on this point. So far as the language followed in this House is concerned, it is the discretion of the Speaker here and at your discretion you have been allowing various languages to be spoken here and we have not been insisting on anything. As far as that is concerned I do not think any Member could have any objection on that point.

13.08 hrs.

PAPERS LAID ON THE TABLE

Notifications under Essential Commodities Act

THE DEPUTY-MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K. S. RAMASWAMY) : Sir, on behalf of Shri Annasahib Shinde, I beg to lay on the Table---

(1) A copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955-

- (i) The Roller Mills Wheat Products (Price Control) Amendment Order, 1969, published in Notification No. G. S. R. 760 in Gazette of India dated the 3rd March, 1969.

(ii) The Bihar Roller Mills Wheat Products (Price Control) Order 1969, published in Notification No. G. S. R. 761 in Gazette of India dated the 3rd March, 1969, [Placed in library. See. No. L T-414/69]

- (2) A copy of the Annual Report of the Haryana Agro-Industries Corporation Limited, Chandigarh for the year 1967-68 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956. [Placed in Library. See No. L T-415/69.]

Notifications under Indian Telegraph Act

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING, AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI SHER SINGH) :

Sir, I beg to lay on the Table--

- (i) The Indian Telegraph (Fourth Amendment) Rules, 1969, published in Notification No. G. S. R. 280 (English version) and G. S. R. 282 (Hindi version) in Gazette of India dated the 15th February, 1969.
- (ii) The Indian Telegraph (Third Amendment) Rules, 1969, published in Notification No. G. S. R. 281 (English version) and G. S. R. 283 (Hindi version) in Gazette of India dated the 15th February, 1969. [Placed in Library. See No. LT-416/69]

PUBLIC ACCOUNTS COMMITTEE

Fifty-Sixth Report

SHRI M. R. MASANI (Rajkot) : Sir, I beg to present the Fifty-sixth Report of the Public Accounts Committee on Para 16 (ii) of Audit Report (Civil) on Revenue Receipts, 1958, regarding over-invoicing of the value of Imported Hides and Skins.

MR. SPEAKER : We will take up the next item in the afternoon.